

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 141
(IB)-1367(PB)/2018

IN THE MATTER OF:

ICICI Bank Ltd.

Vs.

C & C Construction Ltd.

.... Applicant/petitioner

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 08.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Respondent: Mr., Anand Chibber, Gaurav Chibber,
Ms. Arunima Bhattacharjee & Mr. Publkit Advs.

ORDER

Notice of the application to the non-applicant respondent no. 1 to 19. Process dasti as well.

In the meanwhile, invoking of bank guarantee shall remain stayed with leave to obtain specific permission in this regard from this court. As already moratorium under Section 14 of the Insolvency and Bankruptcy Code is in operation since 14.03.2019, we have already taken the view against invocation as held in the case of Nitin





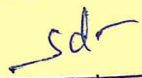
Khandelwal Vs Maini Construction Equipment's Pvt. Ltd. (CA-20 in CP No.1236 of 2016) decided on 25.01.2018.

A copy of the order be given under signature of the Bench Officer.

List for further consideration on 16.04.2019



(M. M. KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)